

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:190  
ANSWERED ON:07.12.2011  
AMENDMENTS IN AFFILIATION BYE LAWS OF CBSE  
Thamaraiselvan Shri R.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Central Board of Secondary Education (CBSE) has amended rules for affiliation and examination byelaws;
- (b) if so, the details and the justification thereof;
- (c) whether these amendments in byelaws have been made so as to ensure compliance of various provisions of the Right to Education Act; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 190 FOR 07.12.2011 ASKED BY SHRI R.THAMARAISELVAN, HON'BLE MP REGARDING "AMENDMENTS IN AFFILIATION BYE-LAWS OF CBSE".

(a)to (d): Central Board of Secondary Education (CBSE) has made the following major amendments in its Affiliation and Examination Bye-Laws during the year 2011 to keep pace with the changing demand of the current school education programmes and policies and compliance of Right of Children to Free and Compulsory Education (RTE) Act 2009.

Some of the major Amendments which have been made are as following:

- (1) Schools in cities having population exceeding 15 lakhs will require 1 acre land instead of 2 acres.
- (2) Extension of provisional/regular affiliation can be given after the last date with a late fee of Rs. 10,000/- for delay of each month.
- (3) 90% of the affiliation fee would be refunded to the schools mandatorily in case of rejection of application
- (4) All employees including temporary and part time would be required to become members of Contributory Provident Fund/Employees' Provident Fund (CPF/EPF) Scheme.
- (5) Change in name of candidate/father/mother/guardian has been permitted within a period of ten years.
- (6) Continuous and Comprehensive Evaluation (CCE) has been introduced.
- (7) Grading system has been introduced for Secondary Schools Examination (Xth Class).

Some of the major Amendments introduced in the Bye-Laws to bring it in conformity with the RTE Act are as following:

- 1) Provision of school managing committee.
- 2) Provision for no screening for admission.
- 3) Prohibition of private tuition by teachers.
- 4) Prohibition of physical punishment and mental harassment of students.
- 5) Prohibition of charging capitation fees.
- 6) Provision of minimum age for admission
- 7) Teachers' Eligibility Test made compulsory for recruitment of teachers for classes I to VIII.

